

**M/s. Goa Carbon Limited**

**4770. SHRI SAT PAL KAPUR:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number and nature of various irregularities committed during the last three years by M/s. Goa Carbon Limited;

(b) the action taken against them by Government; and

(c) whether it is proposed to set up an enquiry committee to go into various irregularities, if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). The Registrar of Companies has reported that the company has delayed in complying with Sections 303, 159, 264 and 125 of the Companies Act, 1956 during the last three years. The Registrar of Companies took up these irregularities with the company and in view of the explanations offered by the company, no further action was considered necessary.

During the year 1974 several letters were received alleging that the company delayed the allotment letters/refund orders against application monies received in connection with the public issue of 4,50,000 equity shares of Rs. 10 each.

The matter was taken up with the company and on an enquiry the company replied that in view of the large number of applicants the refund orders and regret letters might have been delayed in transit. The company, however, assured that all the queries made either to themselves or to their issue house have been attended to promptly. The company further explained that out of more than 1,45,000 and odd refund orders posted during the month of February, 1974, only about 1000 or so, remained uncashed as on 15-6-1974.

(c) No, Sir.

**M/s. Jay Engineering Works Ltd.**

**4771. SHRI SAT PAL KAPUR:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number and nature of various irregularities committed during the last three years by M/s. Jay Engineering Works Limited; and

(b) the action taken against them by Government; and

(c) whether it is proposed to set up an enquiry committee to go into various irregularities, if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). No irregularity under the Companies Act, 1956 has been reported by the Registrar of Companies in this case. However, inspection of the books of account of the company has been ordered under section 209A of the Companies Act, 1956 and irregularities, if any will be known only on receipt of the inspection report.

(c) A Committee has been appointed under section 15 of Industries (Development and Regulation) Act, 1951, to enquire into the affairs of this company on 17-10-1973.

**Achievement of freight targets during 1973-74 and 1974-75**

**4772. SHRI RAM PRAKASH:** Will the Minister of RAILWAYS be pleased to state:

(a) what are the details of the amount earned as railway freight charges during the last two years; and

(b) what was Government's target on this account during 1973-74 and 1974-75?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI